

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/GT/2023

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 for determination of levelized tariff for 10MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.

Date of Hearing : **11.7.2024**

Petitioner : DVC

Respondents : WBESDL & anr.

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Nihal Bhardwaj Advocate, DVC
Shri Mohit Gupta, Advocate, DVC
Shri Kartikay Trivedi, Advocate, DVC
Ms. Manu Tiwari, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner informed that the additional information sought vide ROP of the hearing dated 29.4.2024, has been filed after serving a copy on the Respondents. The learned counsel, while pointing that a copy of the petition has been served on the Respondents, submitted that the Petitioner may be permitted to make paper publication of the tariff claimed in the petition for comments, if any, from other Consumer beneficiaries situated in the DVC command area. The Commission, while permitting the Petitioner to make the paper publication as stated, directed the Petitioner to file proof of the same on affidavit, within a week after the publication.

2. None appeared for the Respondents, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to furnish the following additional information after serving a copy to the Respondents on or before **5.8.2024**.

(a) Detailed break-up of the EPC cost along with reasons for the increase in the EPC Cost from Rs 69.48 Cr to 69.86 Cr;



- (b) *Copy of the contract agreements executed between the Petitioner and EPC contractor;*
- (c) *Detailed reasons along with explanations for the delay in scheduled commercial operation Date (SCOD) from 13.07.2023 to 31.03.2024 and its implications on the cost of the project, including IDC; details of any penal action by the Petitioner within the ambit of the contract;*
- (d) *Comprehensive explanation of the factors influencing the tariff increase from Rs. 4.60/kWh to Rs. 4.70/kWh, categorized by each component or parameter.*
- (e) *Note on the actual rate of borrowing of working capital;*
- (f) *The AC /DC ratio for the project should be provided, along with the rationale behind the chosen project configuration;*
- (g) *Comprehensive note of the Petitioner's RPO Obligation and Compliance status over the last 3 years, considering the sale of power would be used for RPO compliance;*
- (h) *Detailed note on due diligence performed by the Petitioner, including the comparative analysis with similar capacity plants in the Eastern Region, as mentioned in the Petition;*
- (i) *As the Petitioner requested to sell the excess power, if any, to the beneficiaries through bundling with thermal power, the Commission directs the Petitioner to serve the copies of the Petition to the Respondent and seek their comments on the same*

4. The Respondents are permitted to file their replies by **23.8.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **5.9.2024**. The parties shall ensure the completion of pleadings within the due dates mentioned.

5. The Petition shall be listed for hearing on **13.9.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

